

[Shri Samar Guha]

take place almost every day. Only the other day 49 members of the Santal Community were burnt alive. (Interruptions) As Mr. Indrajit Gupta has pointed out, we should set up a convention, particularly in respect of Scheduled Caste and Scheduled Tribe people.

MR. SPEAKER: Mr. Ram Niwas Mirdha please make a statement some time today, or later.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE DEPARTMENT OF PERSONNEL (SHRI RAM NIWAS MIRDHA): Sir, I will collect the information and send it to you. (Interruptions)

SHRI IDRAJIT GUPTA: This is a matter which is agitating us so much. But he is treating it as a minor matter and he says that he will collect some information. What is the meaning of this? We will not be satisfied with this. The Home Minister has to come out with a statement.

MR. SPEAKER: The Minister will come out with a statement.

12.19 hrs.

RE: ALLEGED INACCURACY IN MINISTER'S REPLY TO QUESTION ABOUT MISUSE OF IMPORT LICENCES BY CERTAIN BOMBAY FIRMS

MR. SPEAKER: Mr. Jyotirmoy Bosu, regarding your motion against Prof. Chattopadhyaya, I had been waiting for you last week. I have studied the whole proceedings and I find that when you raised this objection, in the very next supplementary, Pro. Chattopadhyaya has said that because of those two previous items he thought that this was also there. But he is not definite about the time and date. In the very next paragraph he says, 'I am sorry'. I invited his attention to this, 'Here is Mr. Jyotirmoy Bosu; be sure if you know the date'.

Then he corrected himself the very moment saying, 'I am not sure of the time'.

SHRI JYOTIRMOY BOSU: But did he come out with a correction *suo motu* under Direction 115? If I were him, I would have come out after three days.

MR. SPEAKER: He has corrected in his supplementary.

SHRI JYOTIRMOY BOSU: No, Sir. He did not correct, he only threw dust in your eyes. Kindly hold your ruling. I shall satisfy you that the Goenkas are much too powerful.... (Interruptions) I will prove it that he has deliberately misled the House to help the Jute Mills.

MR. SPEAKER: The next moment he said he was not sure.

SHRI JYOTIRMOY BOSU: No, Sir. As you said, 'It is Mr. Jyotirmoy Bosu, a difficult person. Be careful.' Then, all he said was, 'I am not sure of the date'. If I were him, I shall come up before your goodself after three days under Direction 115 and make a statement that the date I had said in paragraph so and so page so and so of the Uncorrected Debates is not correct. This is the correct date." That would have gone on the record. Instead I had to table a privilege motion to catch him by the back and drag him before you. He has concocted the whole thing. I will satisfy you. Please do not give any ruling at the present moment. Please do not make any observation at this moment. Please treat it as *sub judice*.

MR. SPEAKER: *Sub judice*, was the last date of the Parliament, in December, when it was brought. When I told the Minister, "Look here. Don't be so indifferent. If you are not cor-

rect Mr. Jyotirmoy Bosu would not spare you." Then he said, 'I am not sure of the date.' In between the session he wrote me a letter. He said that he saw it, that he was very sorry and that he was not sure of the date and that he was mistaken. The letter came to me.

SHRI JYOTIRMOY BOSU: The House was not taken into confidence.

MR. SPEAKER: The letter came to me. Then I told him to make a statement on the subject on the basis of the letter he wrote to me.

SHRI JYOTIRMOY BOSU: I am very sorry.

MR. SPEAKER. You can come let me know what the position is. But, so far as this matter is concerned, I have a definite opinion that he had corrected himself.

SHRI JYOTIRMOY BOSU: The House cannot sit on judgment and inquire into all things like that. You have appointed a committee to act on behalf of this House known as the Privilege Committee. I will place all the papers before them.

MR. SPEAKER: Not on these matters.

SHRI JYOTIRMOY BOSU: During your Speakership since 1959 till date has there been any one case when a Minister was hauled up on a privilege motion? I am sorry to say that you are very reluctant to bring a Minister under the purview of a privilege motion. I am sorry to say that.

MR. SPEAKER: I am very sorry that you say like that.

SHRI JYOTIRMOY BOSU: For me you took half an hour for a privilege motion which was nothing but a private paper.

SHRI A. K. M. ISHAQUE (Basirhat): This is Jyotirmoy.
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SHRI H. M. PATEL (Dhandhuka): In deference to what you have said, although he has corrected himself, as you say on the day when the supplementary was put, in the House in the statement he read out in his reply, why did he not begin with this and say I had corrected myself? On the contrary he proceeded to give a long story most of which had no relevance at all to the point.

MR. SPEAKER: This is on the basis of the letter he wrote to me during the inter-session period.

SHRI JYOTIRMOY BOSU: That was not brought to my notice. I am entitled to see that letter. I should have been given a copy of the letter.

SHRI H. M. PATEL: In that case, I say, the Minister should have incorporated in his statement a reference to that letter and also categorically reiterated the fact that he had said that he was not certain about the dates.

MR. SPEAKER: You can see the file. You can see the letter and everything. I leave it to you. You better decide yourself. I put the case to Mr. Patel. Let him act as Speaker for some time. Do you accept him or not? Will you accept his decision or not? Will you send the file to him.

SHRI JYOTIRMOY BOSU: I want to make a submission.

MR. SPEAKER: I will send the file to him or I can send it to any Member you like.

SHRI JYOTIRMOY BOSU: Your action is not proper when the House has a committee.

MR. SPEAKER: If you do not accept my ruling, any member can see it. I will send it to him.

SHRI JYOTIRMOY BOSU: I am just at the moment not questioning your integrity. This House has a duly authorised committee in the Privileges Committee, to sit to enquire to give

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its verdict. Why do you embarrass an hon. Member who has come forward to assist you in the matter, Sir?

MR. SPEAKER: Kindly sit down. If you are not satisfied, I divest myself of that procedure; I put it before any Leader of the Opposition Mr. Patel, Mr. Sezhiyan, anybody.

SHRI H. M. PATEL: The only point that I wanted to make was. The Minister might have been more careful in the statement that he made.

MR. SPEAKER: He should have been. That is not deliberate.

SHRI JYOTIRMOY BOSU: Parliament is being treated with utmost regard and contempt. That is why, Sir, the Ministers do not hesitate to come out with untruths everyday, morning, afternoon, evening. You must be very firm with these people who are constantly telling,—I won't say lies because that would be unparliamentary,—unmixed untruths.

MR. SPEAKER: If I had to go by your advice, Mr. Jyotirmoy Bosu you will be the only Member left inside this House; everybody will be out.

SHRI SAMAR GUHA (Contd.): When I was entering into the Parliament House I had an unusual scene and that is this. The main gate was almost closed. Only there was one small passage; only one person can get in.

MR. SPEAKER: You must have brought some of your guests along with you.

SHRI SAMAR GUHA: They did not allow my taxi to enter. When I asked why have you done it, then they allowed me. I want to know from you because you are the custodian. There was a large contingent of Police. I want to know whether they have taken your permission or not, whether they have done it under your instructions or not. Am I not entitled to know as Member whether they had done it under your instructions or not?

MR. SPEAKER: Quite often, without my permission or any intimation to me, please don't raise such matters. You cannot raise this matter offhand without previous intimation to the Speaker.

SHRI SAMAR GUHA: Unusual and unprecedented sudden situation arises and how can I give you previous notice? I could not enter into the taxi and when I said they opened it. This is an unusual thing.

MR. SPEAKER: Don't raise this matter. You can write to me.

श्री एस० एम० बनर्जी (कानपुर)
श्री जीत गेट के बारे में माननीय सदस्य ने कहा है उस गेट का कुछ इन्तजाम कीजिये वह चार आदमियों से नहीं खुलता मैं सड़के को धाया था तो मैं और मेरे टैक्सी ड्राइवर उस को हिला नहीं सके। उस गेट को ऐसा तो बनाइये जिस से वह आसानी से खुल सके। चार आदमियों से भी वह मुश्किल से खुलता है।

MR. SPEAKER: Next item. Shri Mirdha.

12.29 hrs.

STATUTORY RESOLUTION Re:
APPROVAL OF PROCLAMATION
IN RELATION TO THE STATE
OF GUJARAT

THE MINISTER OF STATE IN THE
MINISTRY OF HOME AFFAIRS AND
IN THE DEPARTMENT OF PERSON-
NEL (SHRI RAM NIWAS MIRDHA):
Sir, I beg to move:

"That this, House approves the Proclamation issued by the President on the 9th February, 1974 under article 356 of the Constitution in relation to the State of Gujarat."

SHRI INDRAJIT GUPTA (Alipore):
Dikshitji is not here; his name is put down.